Cell. There is no proposal for winding up the Cell, which continues to function.

(c) Rs. 56.55 crores were paid by the companies of the Birla Group  $\begin{array}{cccc} during & th_e & financial & year & 1976\text{-}77. \\ foicome\text{-}tax & amounting & to & Rs. & 2.23 \end{array}$ crores was due from the companies of this Group as o'n 15-7-77. This has been reduced to Rs. 0.82 crore as on 31-3-1978.

The total number of assessments which haa either been finalised or for which drafts had been submitted by the concerned PncofifStax Officers to their Inspecting Assistant Commissioners for their approval under section 144B of the Income-tax Act in cases belonging to the Birla Group during the financial year 1977-78 was 441. Most of the additions made/proposed to be made are disputed before the Appellate authorities/Inspecting Assistant Commissioners.

Income-tax arrears against large commercial houses

154. SHRI ARVIND GANESH KULKARNI: SHRIMATI LEELA DAMO-DARA MENON: SHRI T. BASHEER; SHRIMATI USHI KHAN:

WUI the Minister of FINANCE be pleased to refer to the answer to Starred Question 34 given in the Rajya Sabha on the 25th April, 1978 and state the present position regarding speedy collection of arrears of income-tax from the large industrial houses, particularly from those in whose case the arrears are in excess of their equity participation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH). ^nformation is tiot readily available separately in respect of arrears of income-tax due. from large industrial houses whose tax arrears exceed their equity capital. However, information is available in respect of cases wherein gross arrears of income-tax exceeded Rs. 10 lakhs in each case. As on 31-3-77,

there were 63 such cases belonging to large industrial houses in respect of which gross arrears of income-tax aggregating to 26.17 crores were outstanding on that date, the corresponding net arrears being Rs. 11.99 crores. Out of these cases, information as on 31-3-78 is presently available in respect of 56 cases. The gross arrears in these 56 cases aggregating to Rs. 20.89 as on 31-3-77 have been reduced to Rs. 9.26 crores as on 31-3-78, the corresponding net arrears Rs 5.60 being crores "Gross and Net Arrears"

Arrears ar<sub>e</sub> expressed i<sub>n</sub> terms of 'gross arrears' and 'net arrears'. 'gross arrears' and 'net arrears'. 'Gross arrears' at any point of time represent the amount of tax demafcid raised on regular assessment and not paid till then. 'Net arrears' represent, by and large, the legally collectable demands at any point of time and are computed deducting following four types of amounts from the amount of gross arrears:—

- (i) Amounts not fallen due.
  - (ii) Pre-pai^ taxes (by way of self-assessment advance tax, tax or tax deducted at source) claimed to have been paid but which are awaiting verification/adjustment.
  - (iii) Amounts in respect of which stay has been granted by various authorities including courts.
  - (iv) Amounts covered by instalments granted.

Alleged involvement of a Cabinet Minister of Punjab in a foreign exchange scandal

## 155. SHRI ARVIND GANESH KULKARNI: SHRIMATI USHI KHAN;

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 32 given in the Rajya Sabha on the 25th April, 1978 and ctate:

(a) whether the enquiry into alleged involvement Of a Cabinet

Minister of Punjab in a foreign exchange scandal has since been completed; and

(b) if so, what are  $th_e$  findings of the enquiry?

THE MINISTER OF FINANCE (SHRI H. M. PATEL); (a) Yes, Sir.

The allegations contained in the news item referred to 'n question have been enquired into through our Embassy in Japan and the Directorate of Enforcement within the country. The police authorities concerned in Japan and the Japan Airlines seem to be completely unaware of any such disclosures. No such news item has appeared in the local language press in Japan. the Directorate Enquiries made by corcement have also not revealed any material that would establish any specific case under Foreign Exchange Regulation Act against Minister in this case.

Credit policy announced by the Reserve Bank of India

## 156. SHRI DEVENDRA NATH DWIVEDI: SHRI BIPINPAL DAS; SHRIMATI MARGARET ALVA:

Will the Minister of FINANCE be pleased to state;

- (a) whether the Reserve Bank oi India has recently announced Its credit policy and issued guidelines to the nationalised banks to make available finance for the priority sector, industry, agriculture and small scale sector;
- (b) if so, what are the salient features of this policy; and
- (c) whether this policy is likely to boost production?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c) The recent changes in the credit policy announced by the Reserve Bank

of India aim at restraining credit expansion consistant with the genuine requirements of the economy. The policy seeks to encourage investment in sectors such on agriculture, small industry, and transport by reducing the cost of bank credit through lowering of interest rates.

The recent changes effected by the Reserve Bank of India in the lending rates of the banks are set out in the statement.

## Statement

Changes introduced in lending rates of scheduled commercial banks, with effect from March 1, 1978

1, Maximum Lending Rate ou Advances: The maximum rate of interest chargeable by banks on short period , advances (without prejudice to panel charges) will be as follows:

Banks with Demand and Time Liabilities of March I, 1978

		Per cent	Per cent
(a)	Over Rs. 50 crores and banks incor- porated outside India.	16 1/2	15
(b)	Between Rs. 25 crores and Rs. 50 crores	17 1/2	15
(c)	Below Rs. 25 crores	No ceiling	16

2. Term Loans. Rates on term loans for priority purposes have been reduced in the recent past. No significant change in these is, therefore, proposed However, as a measure of rationalisation, the scheme of term